

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA No.310/00903/2015

Dated Friday the 22nd of July Two Thousand Sixteen

PRESENT

HON'BLE MR JUSTICE A.ARUMUGHASWAMY, Member (J)

S.Vayuputhiran
9/14, Corporation Colony
4th Street, Tondiarpet,
Chennai – 81.

---Applicant

By Advocate M/s.S.Anbazhagan

Vs

1. Union of India,
Represented by its General Manager,
Southern Railway,
Chennai. 600 003.
2. The Deputy Chief Material Manager,
Loco Works Mech. Stores Depot, Southern Railway,
Aynavaram, Chennai.
3. The Deputy Chief Material Manager,
General Stores Department, Southern Railway,
Perambur Chennai.

---Respondents

By Advocate Mr.P.S.Eathiraj

OA NO.903/2015

ORDER

(Pronounced by Hon'ble Mr.Justice A.Arumughaswamy, Member(J))

1. This matter was posted under the caption "For Dismissal" for today since neither the applicant nor the counsel for the applicant was present on the last hearing. Today also, when the matter is called neither the applicant nor the learned counsel for the applicant on record is present which shows that he is not interested in prosecuting the case.
2. Hence, the ~~OA~~ is dismissed for non prosecution.